case of M/s. Voltas Limited relates to old Section 4 of the Central Excises and Salt Act, 1944. New Section 4 of the said Act came into force on 1-10-1975. M/s. I.T.C. Limited are required to pay central excise duty on the basis of the value determined under new Section 4 with effect from 1-10-1975.

However, M/s. I.T.C. Limited filed writ petitions in the various High Courts claiming deduction of post-manufacturing expenses from their sale price for arriving at the assessable value under new Section 4. They are paying central excise duty on the value excluding post-manufacturing expenses as per decision/stay order of the High Courts. The Government have filed appeals against adverse judgements of the High Courts in the Supreme Court. Appeals in the Supreme Court and some writ petitions in the High Courts are still pending.

(b) The assessments are being made provisionally on the basis of the assessable value excluding the post-manufacturing expenses in view of the Court's orders. There is, therefore, no evasion of excise duty.

(c) In view of (b) above, does not arise.

(d) There is no proposal to appoint a high level Commission as the dispute about exclusion of post-manufacturing expenses from the sale price for determining the assessable value under new Section 4 of the Central Excises and Salt Act, 1944, is pending decision in the Courts.

विनोद तथा विमल टैक्सटाइल मिल लिमिटेड पर बकाया ऋण

3008. **श्री निहाल सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तीन वर्ष से बन्द पड़ी विनोद तथा विमल टैक्सटाइल मिल, उज्जैन (मध्य प्रदेश) पर 19 करोड़ रुपये का ऋण बकाया है और मिल मालिकों ने राज्य सरकार और विभिन्न वित्तीय संस्थानों से और ऋण मांगा है; और

(ख) यदि हां, तो मिल ने विभिन्न राष्ट्रीयकृत बैंकों और राज्य के वित्त निगम से कितनी धनराशि मांगी है और इस पर क्या कार्यवाही की गई है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) और (ख). 30-9-1981 की स्थिति के अनुसार बिनोद मिल्स कम्पनी लि०, उज्जैन की बिनोद मिल्स तथा बिमल मिल्स की और बैंकों और वित्तीय संस्थाओं के बकाया अग्रिम 552.74 लाख रुपये के थे। 564 लाख रुपये की अनुमानित लागत पर मिल को पुन: शुरू करने और आधुनिकीकरण कार्यक्रम के कार्यान्वयन के लिए कम्पनी ने संस्थाओं/बैंकों से सहायता की मांग की थी। बैंकों और वित्तीय संस्थाओं ने 564 लाख रुपये की इस राशि की स्वीकृति नहीं प्रदान की क्योंकि कम्पनी की भारी देयताओं, संचित हानियों और भारी ब्याज के बोझ को देखते हुए इस प्रस्ताव को अर्थक्षम नहीं पाया गया था।

Financing of Hotel Project at Raisina Road by Pure Drinks

3009. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) has IDBI or IFC or LIC or any other Government financial institution agreed to finance the hotel project at Raisina Road by Pure Drinks;

(b) what is Government's experience with Mohan Machineries Ltd. (a Pure Drinks affiliate) regarding loan repayment and interest overdue; and

(c) how many times have the loans been rescheduled to Mohan Machineries?